

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:313
ANSWERED ON:26.07.2005
ALLOTMENT OF LAND BY DDA
Mehta Shri Bhubneshwar Prasad

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority had leased out land to some private schools on cheaper rates on the condition of reserving 25 per cent seats for poor students of the area but these schools are now flouting the said conditions;
- (b) if so, the total number of the schools to which DDA has leased out land till March 31, 2005 and the name-wise details thereof;
- (c) whether the DDA has taken any action against the schools which have flouted the conditions of lease; and
- (d) if so, the number of such schools identified and the action taken against them?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

- (a): DDA allots land to societies at the zonal variant rates as approved by the Government from time to time for the purpose of running schools. The allotment conditions include a provision for reserving a prescribed percentage of seats for poor students free of cost.
- (b): DDA has reported that it has allotted land to approximately 675 schools till 31 March, 2005.
- (c)&(d): As per the list supplied by the Department of Education, Government of National Capital Territory of Delhi (GNCTD) to DDA, about 93 schools allotted land by DDA are reportedly not complying with the freeship condition. Show Cause Notices have been issued by DDA to these schools giving opportunity to comply with the freeship condition or face cancellation of allotment/lease deed.